

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) (Insolvency) No.558/2020

In the matter of:

Indian Overseas Bank

Appellant

Vs

Arvind Kumar, Resolution Professional,
Liquidator Richa Industries Ltd.

Respondent

Mr. Rakesh Gupta, Advocate for Appellant.

Mr. Atul V Sood, Advocate for Respondent

ORDER

(Through Virtual Mode)

18.06.2020- Heard Learned Counsel for the Appellant as well as the Respondent. It is open to the Respondent to file Reply/Response within two weeks from today, after serving copy of the same to the Appellant's side well in advance before the next date of hearing. It is open to the Appellant to file rejoinder within one week thereafter.

2. There shall be an order of 'Status Quo' till the next date of hearing.

3. List the matter on **21.07.2020**.

**(Justice Venugopal M.)
Member (Judicial)**

**(Mr. Balvinder Singh)
Member (Technical)**

Bm/nn